

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 6<sup>th</sup> OF AUGUST, 2024

WRIT PETITION No. 21947 of 2024

*PANKAJ SHUKLA AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri N.N. Mishra, learned counsel for the petitioners.*

*Shri Ved Prakash Tiwari, learned GA for respondent/State.*

.....

ORDER

The petitioners who are posted as Constables (General Duty) in MP Police Force are aggrieved by the orders Annexures P/4 and P/6, whereby the petitioners have been detailed in dummy team to receive training for participating in police band.

2. Learned counsel for the petitioner at the outset, submits that the said issue was raised before the coordinate Bench of this Court at Indore and in WP No.3374/2024, the State had given a categorical statement that the police personnel would be sent for police band training only if they are willing to opt for the same and they would not be sent for such training if they have not given their written consent.

3. Learned counsel for the State also does not dispute the aforesaid position as noted by this Court in WP No.3374/2024.

4. In WP No.3374/2024, this Court has passed the following order:

*"4. Counsel for the State has submitted that in the light*

*of the aforesaid letter, none of the police personnel would be sent for 90 days police band training except those who are willing to opt for the same, and in such circumstances, it is submitted that as the grievance of the petitioners has already been redressed, that they would not be sent for the said training if they do not give their written consent, the petitions be disposed of.*

*5. In view of the aforesaid submissions and the documents filed on record, the petitions are hereby disposed of with a direction to the respondents to stick to the letter issued by the Dy. Inspector General of Police, Bhopal dated 09/02/2024 in its letter and spirit."*

4. Considering the aforesaid, this petition is also disposed of in the light of aforesaid order and it is held that the petitioners' case will also be dealt within similar terms and they would not be sent for training and participation in police band if they have not given their written consent.

(VIVEK JAIN)  
JUDGE

RS

